CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 415/MP/2024

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 7 (1) of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 and Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007 and amendment thereof, seeking directions from the Commission to the Respondents regarding non-desirable performance of Inter-State Transmission System (ISTS) connected Renewable Energy (RE) Generating Stations during fault events leading to major generation loss and frequency dip and other associated matters.
Petitioner	:	Northern Regional Load Despatch Centre (NRLDC)
Respondents	:	Renew Sun Waves Pvt. Ltd. and Ors.
Date of Hearing	:	**6.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Swapna Sheshadri, Advocate, NRLDC Ms. Aishwarya Subramani, Advocate, NRLDC Shri Kamaldeep, NRLDC Shri Ajit Kumar Yadav, NRLDC Shri Alok Mishra, NRLDC Shri Girik Bhalla, Advocate, Renew, AMP Energy, Solzen & Green Infra Shri Damodar Solanki, Advocate, Renew, AMP Energy, Solzen & Green Infra Shri Deepak Thakur, Advocate, Renew, AMP Energy, Solzen & Green Infra Shri Shubham Arya, Advocate, CTUIL Shri Rishabh Saxena, Advocate, CTUIL Shri Aman Anand, Advocate, AXPPL Shri Aman Dixit, Advocate, AXPPL Ms. Natasha Debroy, Advocate, AXPPL Ms. Srishti Gupta, Advocate, AXPPL Shri Yash Srivastava, Advocate, CSPPL Ms. Satakshi Sood, Advocate, CSPPL Shri Ananya Goswami, Advocate, Azure Power Shri Zoya Sheikh, Advocate, Azure Power Shri Samarth Kashyap, Advocate, Ayana & ACME Shri Anubhav Mishra, Advocate, Ayana & ACME

Shri Rahul Kashyap, Advocate, Ayana & ACME
Shri Atulya Singh, Advocate, Ayana & ACME
Shri Venkatesh, Advocate, RSUPL, NGEL, TPSL, TPREL & TPGEL
Ms. Priya Dhankar, Advocate, RSUPL, NGEL, TPSL, TPREL & TPGEL
Shri Nikunj Bhatnagar, Advocate, RSUPL, NGEL, TPSL, TPREL & TPGEL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition seeks directions to the ISTS-connected Renewable Energy (RE) Plants regarding Low Voltage Ride Through (LVRT) and High Voltage Ride Through (HVRT) compliances to be carried out in terms of the Central Electricity Authority (Technical Standards of Connectivity to the Grid) Regulations, 2007 ('CEA Regulations'), as amended from time to time. Learned counsel, while highlighting the continuing non-compliance by the Respondents even after filing of the present Petition, submitted that despite specific directions issued by the Commission and multiple opportunities granted, most of the Respondents have neither filed their replies nor furnished their compliance status in the matter. Learned counsel further submitted that the CEA (Technical Standards for Connectivity to the Grid) Regulations ('amended CEA Regulations') are still at the draft stage and, upon their notification, would apply prospectively. Therefore, the Commission would need to examine compliance with the regulatory framework for the period prior to the introduction of the amended CEA Regulations. Accordingly, learned counsel sought appropriate directions from the Commission to ensure compliance with the regulatory requirements applicable during the period prior to the introduction of the amended CEA Regulations.

2. Learned counsel appearing for the Respondent No. 55, Avaada RJHN Private Limited (ARPL) submitted that ARPL has filed its reply as well as the compliance affidavit in the matter.

3. Learned counsel appearing for the Respondents, NTPC and Ors., submitted that some of the Respondents, who were only partially compliant, had indicated the various steps being taken to ensure full compliance. Learned counsel submitted that since their earlier reply/compliance status was filed some time ago, these Respondents may be permitted to place on record an updated compliance status in the present matter. Learned counsel further submitted that although Tata Power had been impleaded as a Respondent in the present proceedings, no relief had been sought against it, as Tata Power was already compliant. Accordingly, learned counsel urged that Tata Power may be exempted from filing any reply or compliance status in the matter and that no adverse inference be drawn against it on that account.

4. Keeping in view that large numbers of the Respondents have yet to file a response/affidavit indicating the compliance status with CEA Regulations regarding LVRT and HVRT compliances, the Commission, in the interest of justice, granted an additional time of thirty days to all such Respondents to file their respective replies/ compliance affidavits/updated affidavits, if any, with a copy to the Petitioner, who may file its rejoinders, if any, within fifteen days thereafter. Along with its rejoinder(s), the Petitioner shall also furnish a tabular chart categorising the Respondents based on

status of compliance, identifying those that are fully compliant, partially compliant, and non-compliant.

5. The Petition will be listed for hearing on **7.01.2027.**

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)